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THE HIGH COURT OF KERALA

Kochi : 682 031
Dated :24-07-2018

PROCEEDINGS

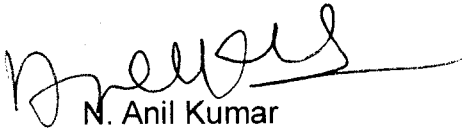
High Court Establishment - temporary appointment of Personal Assistant (Grade II) to Judge in the High Court – through Employment Exchange - termination - orders issued.

Read : 1. High Court proceedings No. A6-8249/2016 dated 23-04-2018.
2. High Court proceedings No. A6-8249/2016 dated 26-04-2018.
3. Rule 21 of the Kerala High Court Service Rules, 2007.

ORDER NO. A6-62844/2018 (2)

Smt. Anitha C.M., Smt. Remya P.R and Smt. Urmila Unnikrishnan, Personal Assistant (Grade II) to Judge, who were appointed as such in the High Court Service on temporary basis under Rule 21 of the Kerala High Court Service Rules, 2007, as per the High Court Proceedings read above, shall stand discharged from the High Court service with effect from **24-07-2018 A.N.**

(By Order)


N. Anil Kumar
Registrar General

To

The persons concerned.
The Public Relations Officer, High Court.
The Private Secretary to the Chief Justice, High Court.
The Assistant Registrar, Chief Justice's Secretariat, High Court.
The Personal Assistant to the Chief Justice, High Court.
The Security Officer, High Court.
The Confidential Assistants to the Registrars and Additional Registrar (General Administration), High Court.
The 'G' (Accounts – II & III) Sections, High Court.
The IT Section, High Court (for publishing in the High Court Website)
The A4 Seat, High Court.
The Administrative Records Section, High Court (2 Copies).
The File / Stock File.